

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1006/GT/2025

Subject : Petition for truing up of the tariff for Feroze Gandhi Unchahar Thermal Station Stage-II (420 MW) for the period 2019-24.

Petition No. 1012/GT/2025

Subject : Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (420 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondents : UPPCL and 10 Others

Date of hearing : **24.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Pragya Pushkar, Advocate, NTPC
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Shri Tanmay Jain, Advocate, TPDDL
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL
Ms. Suparna Srivastava, PSPCL

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. At the outset, the learned counsel for the Respondents, TPDDL, BRPL, and BYPL, sought time to file their replies. The learned counsel for the Petitioner opposed the said request and submitted that the Flue Gas Desulphurisation (FGD) system for the control period 2024-29 has also been commissioned, accordingly, the Petitioner requires an early determination of the tariff, including a supplementary tariff on account of FGD.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **26.5.2026**:



Petition No. 1006/GT/2025 (Truing-up for 2019-24):

a) Additional Capital Expenditure:

- i) For the asset 'ESP Upgradation Work', submit the detailed scope of work for midlife R&M as per the CEA guideline. Also, submit the pre- and post-analysis as well as the cost-benefit analysis for the claimed asset.

b) Interest on Working Capital & Energy Charge Rate (ECR):

- ii) Details of GCV 'as billed' for the imported coal procured during FY 2021-22 and FY 2022-23.
- iii) Details of GCV 'as received' for Biomass for Dec'20.
- iv) Details of GCV of opening stock for liquid fuel (HFO & LDO) as per the format of Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23.
- v) Computation of weighted average price and GCV of liquid fuel as per Regulation 34(a)(iii) of the 2019 Tariff Regulations, where the cost of secondary fuel for two months of Interest on Working Capital is computed considering only the main secondary fuel if there is more than one secondary fuel.

c) Water Charges:

- vi) Justification for claiming 'Canal Maintenance Charges' paid to the Uttar Pradesh Irrigation Department (UPID) under additional O&M expenses and furnish the reasons for the significant increase in the said maintenance expenditure during the period (Rs. 3.5 lakh to Rs. 421.51 lakh).
- vii) Justify whether the claim of 'Canal Maintenance Charges' was part of the calculation for Normative O&M Expense for the period 2019-24.
- viii) Reasons for the difference in the amount claimed under Water Charges to the amount pro-rated to Stage-II of Unchahar.

d) Capital Spares:

- ix) Submit the quantity of each item claimed under capital spares for the period 2019-24 to verify that the items individually cost more than Rs. 1 Lakh.

Petition No. 1012/GT/2025 (Tariff determination for 2024-29):

a) Additional Capital Expenditure:

- i) Submit the scope of work and blending ratio for biomass co-firing enabling flexible operation of the generating station, as claimed under Regulation 26(1)(g) of the 2024 Tariff Regulations for the asset 'Upgradation of stage-II mills for Flexible Operation'. Also, submit any technical approval from any competent authority (CEA).

b) Interest on Working Capital & Energy Charge Rate (ECR):

- ii) Furnish the GCV 'as billed' of the Imported Coal received during the months of Jul'23, Dec'24 and Jan'24.
- iii) The Petitioner has submitted the GCV as billed for the Imported Coal received for the month of Jun'23; however, there are no quantitative details of the Imported Coal received in the said month.
- iv) Submit the computation of weighted average price and GCV of liquid fuel as per Regulation 34(a)(iv) of the 2024 Tariff Regulations, where the cost of secondary fuel for two months of Interest on Working Capital is computed considering only the main secondary fuel if there is more than one secondary fuel.
- v) Furnish the GCV of opening stock for liquid fuel (HFO & LDO) as per the format of Form-15A of the 2024 Tariff Regulations for each of the months of FY 2023-24.



c) Supplementary Tariff:

vi) In the original petition, the Petitioner had filed separate Tariff Forms for the determination of supplementary tariff on account of ESP upgradation work whose ODe was done during the 2019-24 tariff period. However, in reply to the RoP for hearing dated 19.12.2025, the Petitioner has submitted the work of ESP Upgradation under Regular Additional Capital Expenditure and has requested that the submissions for the said asset be ignored. Further, in the revised submission, the Petitioner has claimed a supplementary tariff for FGD during the period 2024-29. Accordingly, the Petitioner is directed to file a separate Petition for determination of supplementary tariff for the FGD System based on the actual capital expenditure duly certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), Regulation 9(3), Regulation 14(2) and 29(4) of the 2024 Tariff Regulations.

4. The Respondents are permitted to file their replies by **12.6.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **26.6.2026**.
5. The Petitions shall be listed for hearing on **9.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)

